

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3942 of 2020

Md. Sahbaj @ Md. Sahbaj Ansari.**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Faizur Rahman, Advocate
For the State : Mr. Sanat Kumar Jha, APP

02/27.07.2020 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with POCSO Case No. 122 of 2019 arising out of Namkum P.S. Case No. 296 of 2019.

It has been alleged that the petitioner had enticed away the daughter in law of the informant and was intending to marry her by converting her religion. In 164 Cr.P.C. statement of the victim, she has stated that she was married to Prakash Gope who used to assault her. She has further stated that she had fallen in love with the petitioner and eloped with him and was also staying with him. The petitioner appears to be in custody since 11.10.2019.

Regard being had to 164 Cr.P.C. statement of the victim, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Judicial Commissioner-IV cum- Special Judge, POCSO, Ranchi in connection with POCSO Case No. 122 of 2019 arising out of Namkum P.S. Case No. 296 of 2019.

(Rongon Mukhopadhyay, J)

Rakesh/-